

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1353  
ANSWERED ON:08.03.2007  
PERMISSION TO PRIVATE AIRLINES  
Pateriya Smt. Neeta

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the number of the indigenous and foreign private airline companies whose application for grant of licence are under consideration of the Government;
- (b) the reasons for the pendency to grant licence to these airlines;
- (c) whether the Government proposes to put a ban on granting of licences to the new airlines; and
- (d) if so, the details and the reasons therefor?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a):- Foreign airlines are not granted scheduled operators Permit. Eight applications for grant of scheduled airlines operators permit are pending with the Government.
- (b):- The applicants have been invited to make presentation on their business plan in the Ministry. The proposals are presently under review from the stand point of financial viability & soundness of business plan.
- (c):- No Sir.
- (d):- Does not arise.